

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

6. IA 3603/2024 IN C.P. (IB)/4362(MB)2018

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 12.07.2024**

NAME OF THE PARTIES:- Mr. Haresh Sankalchand Hirani
V/s
Kinjalkumar Madhubhai Chaudhary
IN THE MATTER OF
Hindustan Candle Manufacturing Co. Pvt. Ltd.
V/s
Sharmik Enterprises Pvt Ltd.

Section: Sec 60(5) U/s 7 of Insolvency and Bankruptcy Code, 2016

ORDER

IA 3603 of 2024

Present:- Counsel, Priyank Jadav a/w Khushboo Shah Rajani appeared for the
Applicant through VC.

Counsel, Amey Hadwale appeared for the Respondent/RP through VC.

This Application has been filed by the Applicant/Suspended Board of Directors seeking permission to file reply in IA 2500 of 2022, wherein the right to file reply on behalf of the Respondent/Suspended Board of Directors has been forfeited. It has been pointed out that the said Application is listed for hearing on 30.07.2024. Counsel appearing for the RP/Respondent seeks time to file reply in the present Application. Let reply, if any, on behalf of the RP/Respondent be filed by serving an advance copy on the other side at least two days before the next date of hearing. List this matter on **30.07.2024**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)